

fare of Scheduled Tribes is primarily the responsibility of the State Governments concerned. The various recommendations made by the Planning Commission in the Five Year Plan are, therefore, mainly for the State Governments. However, grants amounting to Rs. 175 lakhs and 179.65 lakhs were made to the various Part A and Part B States during the year 1951-52 and 1952-53 under Article 275 of the Constitution to assist the State Governments in implementing schemes for the welfare of Scheduled Tribes and raising the level of administration of Scheduled Areas. A sum of Rs. 14-555 lakhs was sanctioned during the year 1952-53 for Tribal Welfare Schemes in Part C States. During the year 1953-54, a provision of Rs. 225 lakhs for Part A and Part B States and Rs. 30 lakh for Part C States has been made. It is open to the State Governments to include any schemes, including those prepared by them for the Five Year Plan, in the annual schemes which they submit to the Government of India for grants-in-aid under Article 275.

CENTRAL AGENCY SECTION

1030. Sardar Hukam Singh: Will the Minister of Law be pleased to state:

(a) the number of cases, dealt with by the Central Agency Section, before the Supreme Court during 1952; and

(b) the total expenditure of this section during this year and the contribution made by States towards this expenditure?

The Minister of Law and Minority Affairs (Shri C. C. Biswas): (a) The Central Agency Section dealt with 409 cases before the Supreme Court during 1952.

(b) The total expenditure of the Central Agency Section from 1-2-52 to 31-12-52 was Rs. 79,107/9/- and the contributions made by States during this period was Rs. 54,259/2/-. During 1952 accounts were made for 11 months and hence the figures for that period are given. The remaining one month of 1952 was included in the accounts of the previous year.

FOREIGN INVESTMENTS IN INDIA

**1031. { Shri Damodara Menon:
Shri Kelappan:**

Will the Minister of Finance be pleased to refer to the answer given on the 19th February, 1953 to unstarred question No. 174 and state the share of each foreign country having its investments in India and the concerns

in which the investments have been made in the years 1951-52 and 1952-53?

The Minister of Finance (Shri C. D. Deshmukh): A statement showing the share of each of the foreign countries from which the private remittances for investment were received during the years 1951-52 and 1952-53 (upto January 1953 only) is attached. [See Appendix IX, annexure No. 8.]

Government do not consider it proper to give the names of the individual concerns in which those amounts have been invested as the information is treated as confidential.

• BERYL (PRODUCTION)

1032. Dr. Amin: (a) Will the Minister of Natural Resources and Scientific Research be pleased to state the total quantity of Beryl produced in our country during the years 1949, 1950, 1951 and 1952?

(b) Are the figures for annual production of Beryl in our country published?

(c) If not, what are the reasons therefor?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) It is not desirable in the public interest to disclose this information.

(b) No, Sir.

(c) For reasons of security.

AMOUNT SPENT ON IMPORT OF CAPITAL GOODS ETC.

1033. Dr. Amin: Will the Minister of Finance be pleased to state the total amount spent so far by the Government of India on the import of capital goods, consumers' goods and technical assistance out of the total aid and loans received from the U.S.A. so far?

The Minister of Finance (Shri C. D. Deshmukh): The amount spent is approximately Rs. 97.50 crores.

ROYALTY ON SALE OF THATCHES

1034. Shri Biren Dutt: (a) Will the Minister of States be pleased to state whether it is a fact that the Divisional Forest Officer, SADAR of the Government of Tripura is charging royalty on the sale of thatches cultivated by jotdars on their own land?

(b) If so, under what law is this being charged?